

ITEM NO.19

COURT NO.9

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 16601/2017

[Arising out of impugned final judgment and order dated 21-12-2016 in WC No. 17859/2016 passed by the High Court of Judicature at Allahabad]

PRACHI SINGH & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. INDUSTRIAL DEVELOPMENT & ORS.

Respondent(s)

WITH

SLP(C) No. 11746/2017 (XI)

IA No. 1/2017 - APP FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS

IA No. 204472/2023 - EXEMPTION FROM FILING O.T.

IA No. 26403/2019 - EXEMPTION FROM FILING O.T.

IA No. 204464/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURESIA No. 26401/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 2/2017 - PERMISSION TO FILE SYNOPSIS AND LIST OF DATES

Date : 25-02-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :

Mr. Pahlad Singh Sharma, AOR

Mr. Ajit Sharma, AOR

For Respondent(s) :

M/S. Lawyer S Knit & Co, AOR

Mr. Ans Nadkarni, Sr. Adv.

Mr. Shishir Deshpande, AOR

Mr. Abhishek Vikas, AOR

Mr. Ritesh Agrawal, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Learned Advocate on Record, Mr. Abhishek Chaudhary states that he has instructions to appear on behalf of respondent no.5-KANPUR DEVELOPMENT AUTHORITY in both the matters, which was earlier represented by Mr. Ritesh Agarawal, learned Advocate on Record. He seeks time to file vakalatnama and counter affidavit, if any, for the same.
2. Heard learned counsels for the parties.
3. Leave granted.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)
COURT MASTER (NSH)